MR. DEPUTY CHAIRMAN: Actually I don't know what is the subject.

ÁÖB ^-ÖÄÖÖÖÖÖÖ : ŠBÛú ÆÜ, ŠBÛú ÆÜ.

Review of Supreme Court order on reservation policy in promotions

ÃƯỚC 'CƯẠC ĐƯỚC (\(^\cup()\) = \(^\cup()\) : \(^\cup()\) : \(^\cup()\) : \(^\cup()\) = \(^\cup()\) : \(^\cup()\) = \(^\cup()\) : \(^\cup()\) = \(^\cup()\) = \(^\cup()\) : \(^\cup()\) :

ĀCOCO, ü † Ö, ÜĀCHOPED ⁻COP ČENCOJAS ČOPOS VČECO >AR-Ö † Ö, Ü PPOÇIO ČOPOS (ÁCIS ÚJÆČO>Ö >ĀCPCO>Ō) : ÆŪÖ ×, ê¥fête ČE ÝÖ< ÆÜ.

ÁÖB ^ -ÖÄÖ'ÖÖÖÄÖ : †ÖÖ 2°ÖSÖ "ÖDÚB ÆÜ. †ÖÖÜÚB 2°ÖÖÖ -ÖÇE**B** ÆÖE ÝÖ‡Ő ÆÜ**....(34ÖXÖ-ÖÖ'Ö)...**

MR. DEPUTY CHAIRMAN: Now, please conclude.

MR. DEPUTY CHAIRMAN: Please conclude. You made your point. Please conclude. That is all.

ĀCĪĀCĪS ("QĻŪDĀJCĪS: ĀO¤Ų µOפŬ ‡ÃO "O¸Ü ĀC**ŪĢ**TO>®OÚ ĀCŪQCŪ®O® ®VETĀ »COĻOO YOĻOO, YOCE 2O> **D** 300**¸G** ®DDÚĀCO®O ÆĪČE •OO<YOO... ÆŬO "OVÆTĪCE ×OÚ OUO®OMO "OĞOS •OS ‡ÃO "O¸Ü •(NOPO) ¤Ē....**(340%-OD®O**... **ÁÖBŮĸŸÖXÖ-ÃÖZÖXÖ:** †3® TÖ ‡ÃÖ TÖ,Ü׸ßÖÖSÜŰú¸ÑÖÖ Æ**É...(\$#DÖZÖTÖ)...**†3® TÖ ZÖVÖD ¸Æ**E**Ö ÆÉ**...(\$#DÖZÖTÖ)...**

ÁCÁCS (CLOCKAICS: (COPOPOLIO ^ CÁCPOTOXIO (DECIPIO), •CPO CÁPPOLIO UCOª ÁCELTICO ×ONO OLICE »CÉLULU † CTOPOE ¯000»Qu00′00°ii Ûi0 Ã0;0 ²0œ**0 ∞¤ü**00.....(**¾₽₽₽0₽0**...

ÁB ^ QÖÖÖXÖ: ÛF QÖÖ †ÖÖ ŽÖŠÄ... Nothing will go on record.

ÃŒŒĠ ŒĢŒŒŒ

ÁB ^-AÖÖÖÖÖÖ: †ÖÖ »ÖÖÖ ZÖŠÜK... Minister wants to say something. All of you please sit down. That is all. Nothing more will go on record.

ÃŒŒĠ ŒĢŒŒŒ

ÁÖB ^~ŐÄÖPÖÖÖŸÖ: †ÖÖ †"ÖPÖB 2ÖÖYÖ 2ÖD≽Ö "ÖĞDÚB ÆÜ ×±ú¸ü †ÖÖ ŒµÖÖE 2ÖD≽Ö ¸ÆEB ÆEP ÛérÖµÖÖ †ÖÖ ²ÜŚÏk......(¾ÜÄÜÜ)... Okay, you associate.

SHRI PREM CHAND GUPTA (Bihar): Sir, I associate myself with the concern expressed by Km. Mayawati.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the point expressed by Km. Mayawati.

SHRI DEVENDER GOUD T. (Andhra Pradesh): Sir, I also associate myself with the point expressed by Km. Mayawati.

⊤ÖDE ¸Ö'Ö YÖDEÖÖNÖ µÖÖ≕#ÄÖ (^¢Ö¸ü ⊤Ö≔#¿Ö) : ÃÖ¸ü †Öb×Ö ⊤ÖÖ™#a ′ÖS**™M**ÓYÖ ′ÖE µÖÆÜ YÖµÖ ÆÜE YÖµÖ £ÖÖ ×Ûú ‡ÃÖ ¯Ö,Ü ÃŒÃ+COPÔ ÃŒCŒPÔ »OC<ÔŒ, •Œ †308 ÃŒCÔ Ô ÛŒPÔ ®E ±ÑÃO»OO «ÔÚMO ÆŬ, »ŒÛÚPÔ ‡ÃÖ 200, ē Œ †308 ŸÖÛú Ûã"û ŸŒ**à** Æŧ†Ö... ‡ÃÖ ²ÖÖ¸ê ´ÖE Ûã"û ÆÖŒÖÖ "ÖÖÆEik...

SHRI KAPIL SIBAL: Mr. Deputy Chairman, Sir, I just want to clarify $\hat{\mathbf{W}} \times \hat{\mathbf{W}}$ <Ôú +»ÔYÔ -ÔĐÃÔS•Ô, ũ ĐỆ, VẬTE ĐƯỢCH MỀ MỘU CỦ ĐÚ, Ũ MỤ VỀ ĐỘ THỊ ĐỘU ĐƯỢCH Ô •Ô» MÀ ĐẠA -ÂÔ ĐƯỢC ÃƯỚCH VỀ VỚC BÂ Æij »ĈĐŮứ® (Ũ †ÖÖÜLŰE †ÖÀ¾ÕÃŐ® ¤®Ő "ÖŬEĬĬŐ ÆĞEÂÚ •ÖË ×; IPŮÄÇŐ® ÖÖB∞ÕÃŰS ^ÃÖ •Ö•ÖÖÜ"Ü ÃÜE ÖÆBSÜE »ÖÖYÖZEEÖB, ¾ÖFÜ †Ö•Ö ³ÖB »ÖÖYÖZEÆÜ †Ö;Ü †Öİ¢Ö ³ÖB »ÖÖYÖZE;ÆEYÖB... ØFEFÄYÖÖÖ ÖE ÛVÖĞFÖ <ÃÖB ÃÖĞEÖÖ «ÖVFÄ Æij •ÖÜÈ ®O< •Ö•Ö'ÖĽ"Ü ÛÁ ŐĬĬÖÖ≥ÖÜÚ ×;ŒÖRÖ;Ö®Ö †™ÖÜÞÖ ÛÚ;Ü ;ŒBB Æij ŒµÖÜÐÚÚ ^ÃÖ ®O< •Ö•Ö'ÖĽ"Ü ŐË ÛúÖŒFÔ <ÃOO > ÔUÔ, Œ; ÔPÔ PÔPE À ÆÛ. ^PÆÖERÊ ÛERÂ>Ô µÔPEÙ ÛÚFÊ ÆŬ ×Ûú ÃÔ, ÔUÔ, Ù ‡ÃÔ TÔS ÔUÔE ™ÔUÔTÔ ÆË ÛÉ″ Û Ûڙ٠ÔÚ™Ů ^šŎ< †ÜŢÜÆŬŐ ÃŌĨ™Ü°ÞŌ ÃŒ ŨŒŒĨŌ "ŒŒĬŒÆŬ AŨ †ÜÖÛŒ ׌ŖĨĀĠŢŌĒ ŌŨ®ŸŨĀŪS ׌ÞŨŨÕ ÃŒ ŒĔĞË 3Œ »ÖÖYÖRE JÆRG ÆRÜ †Ö,Ü †ÖYÖR 3ÖB »ÖÖYÖRE JÆRYÖB...

ÃŬÃŬB ŤŨĻĬŬŖĂŬB: ŒĻĬŎ ‡ÃŌ ÃŬŶŬŶŌ ŤĠÃŒºĠŎ ÝŖĬĠŶŎŨĠŮ ÃŒÃĞPŌB ¸Õ∙ĻĬŬĠŶŰĠ&דŨ∕2B ÝŎţÔÆŨ ×Ũú ŤŨŶŶŶŶŊŪŌ ÃCBCOS Ö ΟὐCCPO ΟὐΟ •CCE•O•O•CCPU ÆŲ ^ÃCÃCE ^9O0úO × μ•CRA; ΘΘ •CPCO340YO 9O ×ΟύμΟΟ •CO×......**(34DB-COP)...**

^{*}Not recorded.

MR. DEPUTY CHAIRMAN: Now we will take up clarifications on the Statement by the Prime Minister.(Interruptions)... Αθε ΫΨΟ... † Ö ²Ūκšik......(¾ΦΑΘΤ)....²Ūκšik, ²Ūκšik......(¾ΦΑΘΤ).... Hon. Leader of the Opposition will speak now.

ÁÖB ^ TÄLPÖÖÖYÖ: 2ÖELFÖ •ÖB, ÚETÖHÖÖ †ÖTÖ 2ÖKŠÜK.....**(34ÖZP-ÖPÖ)..**.2ÖELFÖ •ÖB 2ÖKŠÜK.....**(34ÖZP-ÖPÖ)...**

ÁĠS ^ ˙ΦΦ˙Φ˙Φ˙Φ˙0. 20€£60 •ĠS, †20 †Ö 0 20€Šik......(**¾ΦΦΦ˙Φ˙Φ)...**†Ö 0 200€0 "ŒĐūà, × ĆĿΦĀ™Ų ü Φė < ệ μΟξ ἶΑŪ ×× μ˙Ο †Ō, ü †20 μὐξιῦ Æδὲ Υἰμίο......(**¾ΦΦΦ˙Φ˙Φ)...**

ÁĠB ^ ŪΦΦΟΫΟ: ×ỐΨΦΑ™ឬ ũ Φε <ệμΦξ ẵΟ ∞ē ∞τμῶ... †²Ο †ÖΟŪΦΕ Œμῶ "ΘΑΕἰκ?...**(¾Φὰ-ΘΨ)......ΦΕἰ**, ΦΕἰ.... †²Ο Εἰῶ ΫΦμῶ.....**(¾Φὰ-ΘΨ)...**...†ÖΟŪΦΕ <ệμΦξ ẵΟ × Ο»Ο ΫΦμΟ, †²Ο †ÖΟΦΕ Œμῶ "ΘΟ-Æἰκ?...**(¾Φὰ-ΘΨ)...**.

ĀCĀCIS (QĻCDĀVCS : µŪÆŪ ×20»O »COĐÚ ĀCPOO (ČE CEµCCE ⁻COĀO ***VÆŭ ÆŪ**Ė **"ŒŪ ÆŬ** µŪÆŪ »COO × Č×**VĀ**™ŲŪ ²CVCO<Ó**....(¾£ĐĀ-ŪŪ*Q**)...

MR. DEPUTY CHAIRMAN: It is not going on record. ...(Interruptions)...

ÃŒŒ ŒŒŒŒ

ÁÖB ÃÖVÖB; Ö "ÖP¦ ü×ŐÁÖÖ :*

^{*}Not recorded.

SHRI C.M. RAMESH (Andhra Pradesh): Sir, people in Andhra Pradesh are on the roads. ...(*Interruptions*)...Sir, Andhra Pradesh is boiling. ...(*Interruptions*)...

AB ^ AP ON ON EPO Ou on AP ^ APO CE < டி முழி AD AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் முழி AI(அம் ...) AI(அம் ...) AI(அம் ...) AI(அம் ...) AI(அம்(அம் ...) AI(அம்

ÁÖB ÃOVOR; Ö "ÖÖ Ü×ÖÁÖÖ : *

ÃŒŒĠ ŒĢŒŒŒ : *

AB ~ TOO ONO: † TOO 2058k......(2020)... I will be forced to adjourn the House. Misraji, please sit down...(Interruptions)...I cannot hear anything...(Interruptions)...I will have to adjourn the House. ...(Interruptions)...

ÃŒŒ ŒŒŒŒ

ÁÖB ÃÖVÖB; Ö "ÖÓÜ×ÖÁÖÖ : *

ÁÜB ^~ÜÄÜFÜÖÖÖÖ : ×ÜÁÜÖ •ÜB, †ÜÖ »ÖÜÉÖ ²ÜFŠİK......(¾**ÜÜZ**ÖÖĞ)...

ÁÖB ÃÖVÖB; Ö "ÖÓÜ×ÖÁÖÖ : *

ÁÖB ^~ÖÄÜÖÖÄÖ: ×ÖÄÖÖ •ÜB, ²Ö\Šik.....**(¾ÖÄ+ÖÖT)...**‡%EÖ®E •ÜRÖÜÖ ¤E פÜÖ...

ÁŮB ¡ÚĎ ¡ŰĎ ÜÚ ÜÄÖÞÜ ; ÃŐ Ů ÆŰŐ "ŐĎÆŰĠ ÆŰ »ÔÚ ŮÚĢŐ»ÔĠ ŮÚB ×ŐØÃOŸŐ ±ÚÖ‡»ÃŐ ÚÓ ĀŨŒŒÔ ŤĠ ŤŮS<ŤŎ •ÔŇŨŤÖ ¤Ĕ....(**¾ĎĚďŨŤ)**....

MR. DEPUTY CHAIRMAN: That is what I am saying. ...(Interruptions)...

ÃŒŒ ŒŒŒ : *

ÁÖB ÃÖVÖB; Ö "Ö®¦ ü×ÖÁÖÖ : *

MR. DEPUTY CHAIRMAN: That is what I want to take up. ...(Interruptions)...I am requesting the hon. Members, including the most respected Kumari Mayawatiji, please allow the clarifications on the statement of Coal Minister ...(Interruptions)...Parliamentary Affairs Minister, would you like to say something?...(Interruptions)... The House is adjourned for ten minutes.

The House then adjourned at nine minutes past twelve of the clock.

The House re-assembled at nineteen minutes past twelve of the clock.

[MR. DEPUTY CHAIRMAN in the Chair.]

^{*}Not recorded.

ÃŒĠĠ (ŒŗĠĠĠĠĠ: (609090qp) ^-0ÃĠ°60040 •03, ...

MR. DEPUTY CHAIRMAN: No, please. I am not allowing. You made your point, and now I am not allowing.

ÃCÁCIO - CÁCIÓ

MR. DEPUTY CHAIRMAN: You kindly listen to the Parliamentary Affairs Minister. ...(*Interruptions*)... Mayawatiji, the Parliamentary Affairs Minister is on his legs. Please listen to him.

ÁĠBĀĠĬĠŖŌ "ŌĢÜ×ŌÁŌO: †ŌŌŌĠB ®ŌŖŪĬŌ ĀŒŒŪ ÆĞĒĠB, ŸŒĒ †ŌŌ ‡ĀŒ¾ĀŒÃO ¾ĠB *ΘĒ †Ō< ÆĞĒĞĒ. "Ѿ¸Ü ÆĐŸŸŒ×®ŌŪĸ>Ō "ŒŨĠ ÆŪ....**(?μŌŻĒŌŎ)...**

ÁĞB ÛÚ ÖŞÖPÜZEÖ: ÃÖYÜR; Ö •ÖB, µÖÖ YÖÜE †ÖÖ ²ÖÖŞÖ »ÜE µÖÖ ´Ö ²ÖÖŞÖ »**ÖE....(34082-ÖPĞ)...**

ÁGB ÁCIÓS, Ö "Ö", Ü× ÓÁCO : ‡ÁÖ ÞÖ»Ö DúCE ÖCÁÖ ÆÜK ®Ö ÖÆB®E ÆÜE "ÖDÉ ÆÜ. †ÖÖ <ÁCO ÖVÖ DÚÆÜK »Dú DúCOOCAÖ "Ö™"B "ÖCEN'ÜB ÆÜ....**(4002-004)...**

ÁÖB ÃÖVÖB;Ö "ÖÐÜ×ÖÁÖÖ: †ÖÖ ¾ÄÆB Ûú,Ü 'ÆE ÆÜ....(¾ÖBÖ-ÖÖ®)

ΑΘΒ Οὐ΄Ο-ΘΦΘΕΟ: μΌ Εὐ 2000 ×0.» Ο Φονούν ΑΕὐ. ^ÃΟ Ο Φ΄ 200 ¤ἰ » Ο ΘΟ ΦΕ ΜΑΕὐ ΑΘΕΙΙΟ-ΝΟ ΦΙΕ Φ΄ 20Φ Ο ΦΕ Φ΄ 20Φ Ο ΦΕ Φ΄ 20Φ Ο ΦΕ Φ΄ 20Φ ΝΟ Εὐ... ^ÃΟ Ο Φ΄ 200 ¤ἰ » Ο ΘΟ Φ΄ ΑΘΕΙΙΟ-ΝΟ ΦΕ Φ΄ ΑΘΕΙΙΟ-ΝΟ ΦΕ Φ΄ 20Φ ΝΟ Εὐ... μΌ Εὐ... μΌ Εὐ... μΌ Εὐ... μΌ Εὐ... μΌ Εὐ... μΌ Εὐ... μΌ Εὐ... ἐΘΕΙΙ ΑΘΕΙΙΟ ΑΘΕΙΙ ΑΘΕΙΙΟ Εὐ... ΝΟ Εὐ... μΌ Εὐ... μΟ Εὐ... ἐΘΕΙΙ ΑΘΕΙΙΟ ΑΘΕΙΙΙΟ ΑΘΕΙΙΟ ΑΘΕΙΙΟ ΑΘΕΙΙΟ ΑΘΕΙΙΙΟ ΑΘΕΙΙΟ ΑΘΕΙΙΟ ΑΘΕΙ

ÃCÁCB (COLODAVOB: †070 ÃO¤ (FØ) (CE 20VOO < **V**OE..**(3400-00FQ)...**

⊤ŒĿ, Ö'Ö YŒŒŎ×Ö µÖ¤ĕ& (^¢Ö, ü ⁻Œ¤¢Ŏ) : ÆŭÖ ¾ð, ŒĕÖ Ûú, ŘŰÇ µÖÆü ÃÖ'Ö⊣Ö Ûú, ü »ÖÖ‡<..**....(¾ďÖ&ÖÖFÓ)...*** ÁÖB 📆 👸 Ö † ÝÖBØÖ>Ö : *

MR. DEPUTY CHAIRMAN: I have called the hon. LoP. ... (Interruptions)... Nothing else will go on record. ...(Interruptions).. Nothing else will go on record. ²ÖkŠÜk.....(**¾ÖÄÖÖÖ**)...

CLARIFICATIONS ON THE STATEMENT BY MINISTER

Regarding investigation of coal block allocations by Central **Bureau of Investigation**

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Mr. Deputy Chairman, Sir, the hon. Minister for Coal has made two statements before this House. He made the first statement on the 20th of August, 2013 and the second statement on 23rd August, 2013. In the first statement, he was a little vague. He said 'some files may not be available. In case they are asked for we will try and supply them.' In para three, he said and I think this is extremely important because this was a methodology of concealing fair information and I quote from his statement, "The CBI has asked interalia for 157 applications/documents which were prior to 28.6.2004 but have not been allocated coal apart from a few other files and documents." So, the statement was paraphrased as though all these are pre-2004 files. On the same day, when clarifications were sought, he made a statement in the House, ple ±iOt » @ UĭAOe × OAANO ÆIP ple AOQ ë Ué AOQ ë > MELICAL This was categorically stated. When Members were not satisfied because reports were appearing that these are all documents between 2006 and 2009 and not the documents prior to 2004, he has now made a very interesting statement which is an example of how the arithmetic of this Government works. In para 4 he says and he refers to the documents and files 'not supplied', these documents may be broadly classified as 43 files, 19 applications for coal block allotment, 157 applications of private applicant companies who had applied

^{*}Not recorded.